

[श्री विद्याचरण शुक्ल]

संबंध आता है तो हम उसमें जो कार्यवाही ठीक होगी वह अवश्य करेंगे ।

जहां तक उसके बारे में सदन को अवगत कराने की बात है मैंने इस बात का आश्वासन दिया है पहले सतपाल कपूर ने जब प्रश्न पूछा था कि इसके जो भी निष्कर्ष निकलें और उस पर जो भी कुछ कार्यवाही करें उससे हम सदन को अवगत कराएं तो यह आश्वासन हमने दिया है कि हम उससे अवगत कराएंगे और जो हमारी आश्वासन समिति है वह इस आश्वासन का ध्यान रखेगी कि इसमें कोई गड़बड़ न हो और इसे पूरा किया जाये ।

जहां तक बालासोर प्रतिष्ठान के आस-पास दूसरे निजी प्रतिष्ठान होने का सवाल है जहां तक मेरी निजी सूचना है वहां पर ऐसी कोई चीज नहीं है । यदि कोई ऐसी चीज होगी तो हम उसका ध्यान रखेंगे लेकिन जहां तक मैं जानता हूं वहां कोई ऐसा प्रतिष्ठान नहीं है जो इतने आसपास हो कि जिस पर शक करें ।

श्री सतपाल कपूर : इसकी स्कैन वैल्यू कितनी है ? कहीं स्कैन के रूप में किसी ने उसे न बेच दिया हो ।

श्री विद्याचरण शुक्ल : यह भी हो सकता है । लेकिन इसके लिए तो कुछ कहना मुश्किल है क्योंकि हम स्कैन बेचते नहीं है । इसका वजन करीब 25 किलोग्राम था इस टेलीस्कोप का और इसका डाइमेंशन करीब 20 इंच से लेकर दस इंच और दस इंच चौड़ाई इस प्रकार में था । यह पाम देखने की चीज थी क्योंकि गुन का एलाइनमेंट उससे देखते थे कि जो फायरिंग होगी वह ठीक होगी या नहीं, वह देखने की चीज थी । जैसा मैंने पहले कहा, इस तरह के टेलीस्कोप को भारतवर्ष में बनाना हम प्रारम्भ करने वाले हैं और यह ऐसी कोई चीज नहीं है कि जिसके एक बार गुम हो जाने के बाद इसको फिर से पाया न जा सके ।

12.51 hrs.

RE. MOTION OF ADJOURNMENT
(Query)

SHRI S. M. BANERJEE (Kanpur): I have given notice of an adjournment motion.

MR. SPEAKER: How is it? Some strike is coming after many days and you give notice of an adjournment motion?

SHRI JYOTIRMOY BOSU (Diamond Harbour): Your hon. members won't be able to go back home because of the impending strike.... (Interruptions).

MR. SPEAKER: I am sorry.

PROF. MADHU DANAVATE (Rajapur): On this issue, during your absence, the Deputy-Speaker had given a ruling. I would like to draw your attention to that. He said the Minister was meeting the labour leaders on the 18th. After that, Shri Jyotirmoy Bosu said that we want an assurance from the horse's mouth. The Deputy-Speaker observed that the 'horse himself would come to the House and from the horse's mouth you will hear'. After the 18th, we were expecting to hear this from the horse's mouth (Interruptions).

MR. SPEAKER: Please sit down. Some notice is given of a strike. I do not know.

PROF. MADHU DANAVATE: You kindly go through the records.

MR. SPEAKER: You must, after all, be reasonable. The rules provide certain conditions. It must relate to a matter of urgent public importance of recent occurrence. There is no occurrence. Some notice is given of an impending strike, whether the strike will occur or not, whether negotiations will succeed or not, you are worried about an adjournment motion even before that!

SHRI S. M. BANERJEE: On a point of order.

MR. SPEAKER: No point of order.

SHRI JYOTIRMOY BOSU: On a point of submission. Kindly read the debate and see what happened.

MR. SPEAKER: May I ask the Deputy-Speaker whether he had promised any acceptance of an adjournment motion on this? He is sitting here. I am going to ask him whether he had promised it.

PROF. MADHU DANDAVATE: It will provide an opportunity to the Minister to make a statement.

MR. SPEAKER: You are quoting the Deputy-Speaker. If he had promised an adjournment motion. I will look into it.

PROF. MADHU DANDAVATE: I have never said that he promised it.

MR. SPEAKER: He has brought an adjournment motion over a fact which does not exist. You are very responsible persons, leaders of all-India parties. After all, when you say something, it should really be based on facts. You are bringing in the Deputy-Speaker for nothing.

PROF. MADHU DANDAVATE: I am not casting any aspersions, I have never said that the Deputy-Speaker had allowed an adjournment motion. I said that he did realise the urgency of the issue and he did expect that the Minister would make a statement on this.

MR. SPEAKER: That is a different matter. But before me now is an adjournment motion. If he had directed the Minister to make a statement, that is a different matter.

SHRI JYOTIRMOY BOSU: How will you quote the Chair like this?

MR. SPEAKER: You are quoting the Chair. He is there. I am asking him. Will you please sit down

SHRI S. M. BANERJEE: On a point of order.

MR. SPEAKER: The Deputy-Speaker himself happens to be sitting here. I am asking him to let me know what happened.

श्री अटल बिहारी वाजपेयी (स्वा.लियर):
अध्यक्ष महोदय, इस तरह से पूछना ठीक नहीं है। रिकॉर्ड बने जा सकत हैं मगर डिप्टी स्पीकर को इस प्रकार किसी एम्बरसिंग पोजीशन में डालना ठीक नहीं है।

MR. SPEAKER: Prof. Madhu Dandavate says that the Deputy-Speaker had promised something.

PROF. MADHU DANDAVATE: I have never said that he promised an adjournment motion. I am very clear on that.

MR. SPEAKER: I am very clear about it.

PROF. MADHU DANDAVATE: I quoted his words 'horse's mouth'. He used the words: 'horse's mouth'. He said from the horse's mouth, the statement would come.

MR. SPEAKER: That is a different matter.

PROF. MADHU DANDAVATE: I said the adjournment motion would provide an opportunity to the Minister to make a statement.

MR. SPEAKER: If he had made an observation about a statement, I will look into it. Before me now the question is one of Adjournment Motion. I do not think he said anything about it.

13 hrs.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.

MR. SPEAKER: Point of order on what?

SHRI S. M. BANERJEE: I will say.

MR. SPEAKER: You can make a submission but not rise on a point of order. I have not allowed anything. There is nothing before the House on which you can raise a point of order.

SHRI S. M. BANERJEE: Just for a minute I gave notice of an Adjourn-

[Shri S. M. Banerjee]

ment Motion. What was the wording? I did not move it. I gave notice of it.

MR. SPEAKER: I have not allowed it. No question of moving it.

SHRI S. M. BANERJEE: I gave notice of an Adjournment Motion.

MR. SPEAKER: I have not allowed it. There is no question of moving it.

SHRI S. M. BANERJEE: Kindly hear me.

SHRI DINEN BHATTACHARYYA: (Serampore). The whole country is agitated.

SHRI S. M. BANERJEE: Kindly hear my point of order.

MR. SPEAKER: Point of order on what? I have not allowed it. There is no business before the House on which you can raise a point of order.

SHRI S. M. BANERJEE: On the procedure of the House.

MR. SPEAKER: Procedure of the House on what?

SHRI S. M. BANERJEE: On the rules.

MR. SPEAKER: I said I did not allow the Adjournment Motion. I gave reasons for that.

SHRI S. M. BANERJEE: Either you allow us to make a submission or hear the point of order. Nothing is lost in one minute.

MR. SPEAKER: You can have 10 minutes. But after all, you must be relevant.

SHRI S. M. BANERJEE: Without hearing me, how could you say, Sir, that I am not relevant? What I say is, I submitted a notice of an Adjournment Motion. On what grounds? I have stated that it is a continuing matter; the strike has not taken place, but today, all the unions affiliated to the various federations, confederations and associations of locomen and the National Co-ordinating Committee of Railwaymen have threatened and have submitted a strike notice at

the various places at 12.00 O' clock today. Now, it is just past 1 O'clock. Here, the Minister has not met them and he said that "our doors are open." Open door means what indoors? The Prime Minister made a statement that this is politically motivated. You kindly agree either for a discussion immediately or you allow the Call Attention. Otherwise, if nothing is going to happen and if they do not take this seriously, I tell, you the railway employees will definitely go on strike, and the other Central Government employees will join them. That is the reason why I want the Adjournment Motion to be discussed.

श्री मधु लिवले (वाका) अध्यक्ष महोदय मेरा प्वाइन्ट ऑफ ऑर्डर है। मैं यह प्रश्न करना चाहता हूँ—आप ने कहा कि मैं स्वयं प्रस्ताव इस लिये स्वीकार नहीं कर सकता कि अभी तक यह हाइपोथेटिकल मामला है। लेकिन परिस्थिति गम्भीर है और अभी और ज्यादा गम्भीर हो सकती है—यह आप जानते हैं अगर एडजानमेंट मोशन नहीं मानते हैं तो 193 के तहत भी काफी नोटिफिकेशन दिये गये हैं, आप उस के तहत मौका क्यों नहीं देते हैं। आप ने बिहार के बारे में मौका दिया, यह उसी तरह का गम्भीर मामला है। आप 193 के तहत मौका दीजिये, हम सभी लोग निरन्तर नैगोशियुटेड मैटामेंट चाहते हैं लेकिन इस तरह से सारी बातें सबन के सामने आ जायेंगी।

अध्यक्ष महोदय: जहाँ तक एडजानमेंट मोशन का सवाल है, मैंने उसे नहीं माना है। जहाँ तक और चीजों का सवाल है, वे खुली हुई हैं।

श्री मधु लिवले: एडजानमेंट मोशन न मानिये, लेकिन विजनेस एडवाइसरी कमेटी की बैठक बुला कर बहुत को मान लीजिये।

MR. SPEAKER: When you want any discussion on any subject, either

all, you must adhere to certain procedures. Now, I gave my ruling about the Adjournment Motion.

श्री ज्योतिरमोय बाप के कर्लिंग को ।
 किसी ने चुनौती नहीं दी है । बाप इन
 को दूसरे निबन्ध के तहत ले लीजिये ।

MR. SPEAKER: But I do not debar a discussion under any other provision; there is no intention of debarring it.

SHRIMATI PARVATHI KRISHNAN (Coimbatore) Mr. Speaker, Sir, may I just submit that the whole country is agitated .. (Interruptions).

MR. SPEAKER Shri Banerjee has already mentioned it.

SHRI S. M. BANERJEE But Banerjee is a male, she is not.

SHRIMATI PARVATHI KRISHNAN I only wish to point out that every trade union has stated that it is ready for negotiations Is it then right for the Government to direct the authorities to continuously arrest the workers and harass them and create a kind of atmosphere in the country that a confrontation is wanted? No police or security is offered when it is needed; the police and security are all being diverted to arrest them, and while this has been happening, the Political Affairs Committee had been discussing this matter What is the policy of the Government? We want to know that That is why a discussion is necessary

SHRI JYOTIRMROY BOSU I shall confine myself to certain procedural matters. We have made a number of submissions in advance about what was going to happen and the hon. gentleman who was in the Chair on that particular day made certain observations which made it mandatory on the part of the Railway Minister to come here before the 18th of this month to appraise the House fully of the situation that is growing. The Minister has deliberately violated the

mandate. We could have easily had a discussion based on the statement. What is the harm?

श्री० लक्ष्मी नारायण कान्हेयः (मद्रास) अध्यक्ष महोदय, प्रायः रेल कर्मचारियों को चारों तरफ़ दबाया जा रहा है । मैं अभी रतबान से आ रहा हूँ, वहाँ टैरिडोरियल कार्पी के 500 आदिमियों को बुलाया गया . . . (अव्यवधान) . . . यह कहा जा रहा है कि यदि तुम स्ट्राइक में भाग लोते तो नौकरी से प्रलज्ज कर दिया जायगा । उन से फार्म भरवाये जा रहे हैं कि यदि तुम स्ट्राइक में भाग लोते तो "बैस" लिखो और नहीं लोते तो "नी" लिखो

SHRI P. M. MEHTA (Bhavnagar). It is a matter of concern to this House (Interruptions) It should be given an opportunity to discuss this issue.

MR. SPEAKER I do not deny it. Let it be in the proper form

SHRI DINEN BHATTACHARYYA In reply to a question, he said that the doors were open Where are the doors? So many arrests are taking place.

MR. SPEAKER: I shall see the proceedings.

बाप सभी लोग एक साथ बोलते जायेंगे तो उस से कुछ भी पता नहीं चलता कि कौन क्या बोल रहा है, इस की कोई तेन्स नहीं रह जाती है जब एक से ज्यादा मੈम्बर बोलने हैं तो कुछ समय में नहीं धाता है, बाप चाह तो यह प्रकर बैठ कर देखने । जब एक मੈम्बर बोल चुका है तो बाप क्यों बारबार बोलते हैं । मैंने कहा है कि जिस दिन स्टेटमेंट हुआ है, उस दिन का हकाला दे कर मिनिस्टर को स्टेटमेंट देने के लिये रिमाइन्ड किया जायेगा ।

श्री अटल बिहारी वाजपेयी : स्टेटमेंट के बाद आप उस पर चर्चा करने का मौका देंगे।

अध्यक्ष महोदय : आप उस पर फैसला कर लीजिए अगर चर्चा करनी होगी तो देख लेंगे।

13.10 hrs.

QUESTION OF PRIVILEGE AGAINST THE 'ORGANISER', NEW DELHI

SHRI K. P. UNNIKRISHNAN (Badagara) Sir, I raise the following question involving a breach of privilege and contempt of the House under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha

The 'Organiser' an organ of the Rashtriya Swayam Sevak Sangh, a weekly published from Bharat Mudralaya, Rani Jhansi Road, New Delhi...

श्री अटल बिहारी वाजपेयी : (गालियर) यह अवज्ञार का नाम ने रहे है या पार्टियों के खिलाफ प्रविलेज मोशन है ?

अध्यक्ष महोदय : आप पहले मुने नी ।

अटल बिहारी वाजपेयी : इन्होंने कहा कि 'अर्नोनाइजर' आरामगुनो का आर्मेन है । मुझे पता था आर्मेन इनको पर्मायन दी है और यह इनका बहा पर उठा रहे है । (Interruptions).

SHRI K P UNNIKRISHNAN The 'Organiser', a weekly published from Bharat Mudranalaya Rani Jhansi Road, New Delhi, in its issue dated Saturday, 20th April 1974 on Page 3 and continued on Page 15 has published a report item from "a Special Correspondent" entitled "Lok Sabha Intruder belongs to Youth Congress" and sub-titled 'Chor Machaye Shor'. There is a passage in that report, which reads as follows

"At another corner of Parliament House, this variety of pseudo-politicians, known to be Shrimati Gandhi's conscience-keepers and her advisers and pro-CPI members such as Shri K. Unnikrishnan, Shri Satpal Kapoor and company went into a huddle and soon a plausible story was manufactured and fed to the Watch and Ward Department, who are the security men inside Parliament House, and one of whose members had grappled with Ratan Chandra Gupta, so that within an hour the Watch and Ward men were telling all the MPs the story of their exploit with much more embellishment than they had done earlier."

I will not read the whole passage But, I will read one more passage

However, after the pro-Communist MPs had given the story-line to the Watch and Ward, they began saying that Ratan Chandra Gupta had also asked from one of the bystanders in the queue (waiting to go into the visitors' gallery). "In Shrimati Gandhi inside the House? That this query coming from Ratan Chandra Gupta was connected, in order to give a twist to the whole incident, was beyond doubt."

Now, here is a wilful attempt with a clear intent to defame the Members in the House and it clearly involves two or three significant points One, that myself along with two others, Members of the House, Mr. Shashi Bhushan and Mr. Satpal Kapoor, were spreading falsehood within the precincts of the House and secondly, that we concocted and manufactured a story about an event with which the House was seized and about which the House having satisfied itself and taken all facts into consideration and had taken action; that we manufactured a story and influenced the Watch and Ward staff, who, Sir, are under your charge and who are also servants of this House and that the Watch and Ward staff knowingly colluded with the Members of the House in spreading a connected version. Sir, this passage is defamatory and it involves